

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 26**  
**CP 71/241- 242/PB/2023**

**IN THE MATTER OF:**

Tulsiani Constructions and Developers Private .... Petitioner/Applicant  
Limited

Vs.

Shreehari Realtech Private Limited .... Respondent

**Order u/S. 241(1) & 242(4) of the Companies Act, 2013**

**Order delivered on 25.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Appearance not marked

For the Respondent : Adv. Farrukh Khan and Adv. Vidhi Jain for R-1, 2, 4  
and 5

**ORDER**

1. Ld. Counsel for the Petitioner appears through VC.
2. Ms. Vidhi Jain, Ld. Counsel for R-1, 2, 4 and 5 appears through VC.
3. Pleadings have been completed.
4. Parties, who are appearing through VC, seek another date for physical hearing. They are directed to appear physically on the next date of hearing along with the list of dates and events and issue-wise chart.
5. At request and by consent of both sides, list the matter **on 25.07.2024 for physical hearing.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**